

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:405  
ANSWERED ON:21.02.2014  
JANANI SURAKSHA YOJANA  
Kumar Shri P.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the details of the activities and initiatives taken under the Janani Suraksha Yojana (JSY) for reduction of infant and maternal mortality in the country;
- (b) the financial and technical support extended to the States/UTs under JSY during each of the last three years and the current year, State/UT-wise;
- (c) the number of women benefited under the said scheme during the said period, State/UT-wise; and
- (d) the steps taken/proposed by the Government to ensure proper implementation of JSY and extend the benefits of the scheme to large number of pregnant women in the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 405 FOR 21ST FEBRUARY, 2014

(a) Janani Suraksha Yojana (JSY) aims at reduction in maternal and infant mortality by promoting institutional deliveries. It provides a differential cash assistance to eligible pregnant women who give birth in a government or accredited private health facility. Apart from the eligible mothers, financial incentives are also provided to Accredited Social Health Activists (ASHAs) who promote the institutional deliveries.

(b) Funds allocated under JSY during the last three years and the current year, State/UT-wise are at Annexure-1.

(c) The number of women benefitted under the Janani Suraksha Yojana, State/UT-wise are at Annexure-2.

(d) For extending the benefits of JSY to large number of pregnant women, this Ministry has removed the conditionalities of minimum age of mother to be of 19 years and the number of children up to two. Now, an eligible pregnant woman can avail JSY benefit regardless of her age and number of children. For proper implementation of the scheme, the Ministry has issued the following instructions to the state governments who are implementing the scheme:

# Guidelines disseminated to ensure fast and seamless flow of funds under JSY from the State headquarters to the district and further to the health facilities; and to ensure payment of cash assistance before discharge of pregnant women;

# Public display of the names of all JSY beneficiaries in health facilities on a monthly basis so as to ensure transparency and check fraudulent payments;

# Payment of cash assistance under JSY to all beneficiaries only through Direct Benefit Transfer mode (DBT) or through account payee cheques;

# Setting up of grievance redressal cells for prompt redressal of grievances relating to payments;

# Physical verification of the beneficiaries by state and district officials in order to check fictitious payments.

# Further, periodic verification of beneficiaries and assessment of the scheme is being done by the Ministry of Health & Family Welfare through the Regional Evaluation Teams and other ongoing reviews through field visits by the Ministry officials.